

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.243- CP/22(AHM)2022  
ITEM No.244- IA/79(AHM)2022  
ITEM No.245- IA/36(AHM)2023  
ITEM No.246- Cont.Pet/4(AHM)2023  
ITEM No.247- IA/52(AHM)2023  
ITEM No.248- IA/61(AHM)2023

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Iqbal singh Jagdish singh Saluja & Anr  
V/s  
Sahiba Limited & Ors

.....Applicant

.....Respondent

**Order delivered on: 11/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Navin Pahwa, Sr. Adv. a.w Mr. Parth Contractor,  
Adv. & Mr. Pranjal Buch, Adv.  
For the Respondent : Mr. Apurva Vakil, Adv. a.w Mr. Dhiren Dave  
For the RoC : Ms. Rupa Sutar, Dy. RoC

**ORDER**

**CP/22(AHM)2022, IA/79(AHM)2022, Cont.Pet/4(AHM)2023, IA/61(AHM)2023**

Ld. Counsel for the applicant and respondent stated that in terms of order dated 04.07.2024, the amicable settlement assured is going on smoothly between both the parties. Hence, both sides requested for short adjournment.

List for further consideration on 25.07.2024.

**IA/36(AHM)2023 & IA/52(AHM)2023**

Interim relief, if any, is continue till the next date of hearing.

List for further consideration on 25.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**